O.A. No. 322 of 2009

Order dated: 13.08.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

As per the order given by this Tribunal, the result of the applicant has been already published and a copy of the result has been produced before this Tribunal in a sealed cover. We opened the sealed cover and shown directly to the ld. Counsel for the applicant, who is satisfied with the result.

In the above circumstances, the prayer in the O.A. has been already met by the Department including that of allowing the applicant to sit in the examination. The consequential right to know the result of the examination is also completed. Accordingly, nothing remains in the O.A. to be adjudicated.

The result of the applicant is kept as a Court record.

Accordingly, O.A. stands disposed of. No costs.

MEMBER (A)

MEMBER(J)

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